

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

THIRTY-SEVENTH REPORT

(Presented on 11.12.2013)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-seventh Report.

2. The Committee met on 9 December, 2013 for -

- I. Examination of two Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Shri Bharat Ram Meghwal, Shri Ramkishun and Kumari Saroj Pandey, M.Ps.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following two Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2013
(Insertion of new article 370A)
by Shri Nishikant Dubey, M.P.

The Bill seeks to insert a new article 370A in the Constitution with a view to provide for five seats in the House of the People for that area of the State of Jammu and Kashmir which is under illegal occupation of Pakistan and keep them vacant until that area is reunited with the State of Jammu and Kashmir.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2013
(Amendment of article 188)
by Shri J.P. Agarwal, M.P.

The Bill seeks to amend article 188 of the Constitution with a view to provide that the newly elected or nominated members of State Legislatures shall be administered an oath or affirmation within fifteen days from the date of their election or nomination.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to two resolutions as follows :-

- (i) Resolution by Shri Bharat Ram Meghwal - 2 hours
regarding measures for development of people
belonging to Scheduled Castes.
- (ii) Resolution by Shri Ramkishun regarding - 2 hours
framing of an Agricultural Produce Price Policy
with a view to provide remunerative price to
farmers..
- (iii) Resolution by Kumari Saroj Pandey regarding - 2 hours
steps to curb incidents of sexual harassment of
women at workplaces.

Recommendations

5. The Committee recommend that –

- (i) Shri Nishikant Dubey, M.P. may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (1) of paragraph 3 above;
- (ii) Shri J.P. Agarwal, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (2) of paragraph 3 above; and
- (iii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

9 December, 2013

18 Agrahayana, 1935 (Saka)

KARIYA MUNDA

Chairman,

Committee on Private Members'

Bills and Resolutions.